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O.A.No. 05/07

ORDER DATED: 12.01.2007

Heard Mr. A. Tripathy, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

The Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the relief for directing Respondent Nos. 2 and 3 to produce the service records of the Applicant and give necessary direction to allow the Applicant to continue in the present post of GDS-MD of Damodarpur Branch Post Officer.

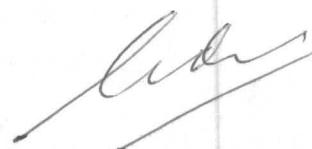
It appears from the record that the Applicant's representation to Superintendent of Post Officers, Cuttack South Division (Respondent No.2) is pending since 14.03.2006. Since the department is yet to take a decision on this, we do not wish to interfere and keeping the question of maintainability open, Respondent No.2 is directed to dispose of the representation on merit and as per rules. Since the Applicant is due to retire, the same should be disposed of within a month. As pointed out by the Ld. Sr. Standing Counsel, the Applicant is directed to cooperate with the department as and when required to produce the necessary records and other necessary informations.

O.A. is disposed of accordingly. *f*

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As requested by Ld. Counsel for the Applicant, the order be communicated to the Respondents^(No 2) by Special Messenger. Ld. Counsel for the Applicant volunteers to pay the charge in course of the day. Free copies of this order be given to the Ld. Counsels for both the parties.

B.B.P.
MEMBER (ADMN.)


VICE-CHAIRMAN